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IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 125
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 06.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

For CA-2197(PB)/2019

For the Respondent

Mr. Pulkit Deora, Adv.

Mr. K. Datta, Mr. Apoorv. P. Tripathi, Mr. Dheeresh K.
Dwivedi & Ms. Riya Kalra, Advs.

Mr. Swapnil Gupta, Ms. Ankita Sinha, Adv. for R1-4
Mr. Rajesh Gupta, Mr. Anubhav Mehrotra, Advs.
for R-1 & 2 & Mr. Rajesh Kundra

Ms. Neelambika Singh, Adv. for R-6, 12 & 13

Mr. Vaibhav Manu Srivastava, Adv. for R-11 & 10

Mr. Amrutanshudash, Adv. for R-8

Mr. Debarshi Bhandra, Adv.

Mr. Rajender wali, Adv.

ORDER

CA-2011(PB)/2019

Ld. Counsel for the Resolution Professional states that dues of applicant-Dakshin Haryana Bijli Vitran Nigam has been paid and the electricity connection is reconnected.

Application has been rendered infructuous and stands disposed of.



CA-2012(PB)/2019

Non applicant-respodnent No. 1 to 4 have filed their response and a copy thereof has been furnished to the counsel for the RP-applicant. However, the counsel for non applicant-respondent No. 7, 8, 9, 10 & 11 seeks and are granted further one week time to file reply with a copy in advance to the counsel opposite. It shall be considered as last opportunity. The other served respondents are proceeded *exparte*.

List for further consideration on 21.11.2019.

CA-1960(PB)/2019

Reply has been filed and a copy thereof has been furnished to the counsel for the RP-applicant.

Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 21.11.2019.

CA-1961(PB)/2019

Ld. Counsel for the non applicant-respondent has handed over the copy of the reply. The same be filed in the registry during the course of the day.

List for arguments on 21.11.2019.

CA-2197(PB)/2019

Notice of the application.

Ld. Counsel for the non applicant accepts notice. A copy of the application has been furnished to him and reply if any be filed within ten days with a copy in advance to the counsel opposite.



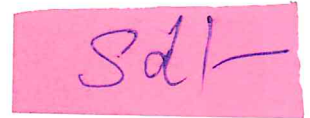
List for further consideration on 21.11.2019.

CA-2179(PB)/2019

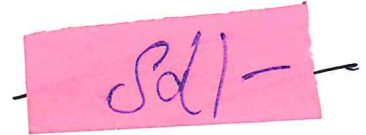
Notice of the application to the non applicant-respondent.

Mr. Amrutanshudash, Ld. Counsel has put in appearance on behalf of non applicant-respondent No. 2 and he accepts notice. A copy of the application has already been furnished to him. Reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 21.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)